

CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 5.10.2015

<u>CP No.291/00039/2014 (OA No.498/2013) with MA No.291/00261/2015</u>

Mr. Rakesh Sharma, Counsel for the applicant.

Mr. Anupam Agarwal, Counsel for respondents.

Heard the counsels for parties.

In para 3 of the reply it is inter-alia stated that the order passed by the Tribunal dated 30.4.2014 was challenged before the Hon'ble High Court through the Writ Petition No.10842/2014. After dismissing the writ petition the Administration passed the first order dated 19.5.2015 and the category of the applicant was changed and he was posted at Ajmer Division. Pursuance to the notice of applicant dated 9.6.2015, a corrigendum was issued by the Administration vide office order dated 27.7.2015(Ann.R/1). The discrepancy in Ann.A/1 order dated 19.5.2015 was corrected vide Ann.R/1 order dated 27.7.2015. Thus the order of the Tribunal has been complied with. In the circumstances, the Contempt Application is dismissed. The applicant is at liberty to take the matter before the Administration or at any other appropriate forum.

(MS.MEENAKSHI HOOJA) (JUSTICE HARUN-UL-RASHID

MEMBER(A)

MEMBER(J)

Adm/